

XITEM NO.801

COURT NO.3

SECTION IIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 704/2016
(Arising out of impugned final judgment and order dated 07/12/2015
in CRLA No. 572/2015 passed by the High Court Of Bombay)
STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

SALMAN SALIM KHAN

Respondent(s)

(With appln. For exemption from filing c/c of the impugned judgment
and exemption from filing O.T. and permission to file synopsis)
Date : 08/02/2016 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Nishant Ramakantrao Katneshwarkar, Adv.

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.

Ms. Udit Singh, Adv.

Ms. Manasi Vyas, Adv.

Mr. Chandra Prakash, Adv.

UPON being mentioned the Court made the following

O R D E R

List on 19.02.2016 after fresh matters.

Liberty is granted to the parties to file official
translated copies of the witnesses, and other documents as
available on the record of the Courts below in the
meantime.

(Madhu Bala)

(Renuka Sadana)

Court Master

Court Master